

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-524(PB)/2007

In the matter of :

Rani Sati Hardware

..PETITIONER

Vs.

Amrapali Leisure Valley (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 23.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner : Mr. Anurag Sharma, Advocate..for Op.Cr.  
For the Respondent : -

ORDER

Learned Counsel for the petitioner is present. In relation to the service of an advance copy of the application, the petitioner is directed to file the proof of service for having served the notice of the application by way of an affidavit.

In relation to the next date of hearing, notice shall be taken up on the Corporate Debtor by 'Speed Post' or Registered post at its registered office as disclosed in the Master Data at page No.25. The notice shall also be taken up by electronic as well as to the e-mail id provided in the Master Data at page 25.

Post the matter on 13.12.2017.

Sd/-

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit